

>

Title: Need to grant special status to Karnataka under article 371 of the Constitution for overall development of the State.

SHRIMATI TEJASVINI GOWDA : I seek the kind intervention of the Government of India to introduce a suitable amendment to Article 371 of the Constitution of India on the lines of Article 371-D (which governs the State of Andhra Pradesh) to provide for regional reservation in the State of Karnataka which comprises backward districts like Gulburga, Raichur, Bidar and Koppal.

In the year 2000, the Government of Karnataka constituted a High-Powered Committed under the Chairmanship of late Dr. D.M. Nanjundappa to redress the regional imbalances in the State. The Committee noted the reasons and remedies to minimize this. It listed highest backward Talukas from the Hyderabad-Karnataka out of 175 Talukas of Karnataka. The study adopted 35 indicators for constructing a Comprehensive Composite Development Index (CCDI) spread over various sectors like Agriculture, Industry, Economic Infrastruccture, Social Infrastructure and financial and technological infrastructure.

As we are aware, the erstwhile State of Hyderabad comprised three linguistic areas: Telangana, Marathwada and Hyderabad Karnataka. Due to the lack of adequate educational institutions and opportunities under the Nizam rule, people of Hyderabad Karnataka could not enter public services and other jobs. Due to States Reorganization Act, on November 1, 1956, the State of Hyderabad was further trifurcated into Andhra, Maharashtra and Karnataka. In this background, I demand the Central Government to grant the special status under Article 371 to the people of Hyderabad Karnataka region, namely, Gulburga, Raichur, Bidar and Koppal.

[r16]